

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-109**  
IB-164(ND)/2020

**IN THE MATTER OF:**

M/s CEE Kay Cort.

**Vs.**

Gokul Polymers Pvt Ltd.

....OPERATIONAL CREDITOR

....CORPORATEDEBTOR

**SECTION**

U/s 9 of IBC 2016

**Order delivered on 08.01.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC : Mr. Vaibhav Mahajan, Advocate

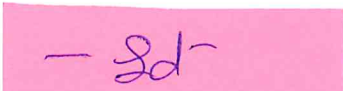
For the Respondent/CD :

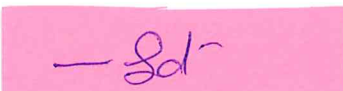
For the Intervener :

**ORDER**

Both the sides are present. It is submitted by the counsel for the Corporate Debtor that part payment is to be made after 10 days and rest of the payments will be made before the month of April. Matter stands adjourned.

List the matter on 1<sup>st</sup> April, 2021.

  
(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)